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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 522 of 2001

New Delhi, this the 5th day of March, 2001

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)

Ashok Birla s/o Shri J.R. Sharma  
R/o C-24-B, Avantika Enclave  
Kanjhawala Road, Delhi-83

- APPLICANT

(By Advocate: Sh. M. K. Gaur, proxy for Sh. U. Srivastava)

Versus

Union of India, through

1. The Secretary

Ministry of Human Resources and Development  
Dept. of Culture, Shastri Bhawan,  
New Delhi

2. The Director General

Archaeological Survey of India  
Janpath, New Delhi

3. The Director General

Institute of Archaeology  
ASI, Govt. of India  
Tilak Marg, New Delhi-24

-RESPONDENTS

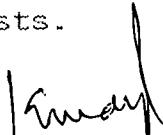
O R D E R (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (Judl)

Applicant claims that he has continuously worked under respondents as casual labourer from 1.11.96 to 25.8.2000. He states that he has completed the requisite number of days of working for grant of temporary status in the year 2000. He is aggrieved of the fact that though he is entitled for grant of temporary status and regularisation but the respondents are not considering his case in accordance with relevant Rules and Regulations. Applicant is stated to have made a representation also on 10.9.2000 praying for grant of temporary status and regularisation but the respondents have not passed any order thereon.



2. Under these circumstances, I am of the opinion that this O.A. can be disposed of directing the respondents to take a decision on applicant's representation. Accordingly, I dispose of this O.A. with a direction to respondents to pass a detailed, speaking and reasoned order on the representation of the applicant dated 10.9.2000, within a period of two months from the date of receipt of a copy of this order. If any grievance survives thereafter, the applicant can file fresh O.A. in accordance with law. No costs.

  
( KULDIP SINGH )  
MEMBER(JUDL)

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